

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'F' NEW DELHI
BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER
AND
SHRI LALIT KUMAR, JUDICIAL MEMBER
I.T.A .No.-4245/DEL/2006 & 1078/Del/2009
(ASSESSMENT YEAR-2001-02)

M/s Shonkh Technologies Ltd., 71A Sant Nagar, East of Kailash, New Delhi AAACCS9162Q (APPELLANT)	Vs	DCIT Circle 8(1) New Delhi (RESPONDENT)
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Appellant by	None
Respondent by	Sh. Kartar Singh CIT(A) (DR)

Date of Hearing	10.03.2016
Date of Pronouncement	11.03.2016

ORDER

PER LALIT KUMAR, JM

These appeals are filed by the Assessee against the order dated 19/10/2006 passed by CIT(A) XI, New Delhi for Assessment Year 2001-02. Despite sending notice of hearing sufficiently in advance, neither assessee attended nor any application for adjournment has been received. It is thus inferred that the assessee is not interested to prosecute this appeal.

2. Having regard to Rule 19(2) of Income Tax Appellate Tribunal Rules and following various decisions of Delhi Bench of the Tribunal including that of Multiplan India Ltd. [38 ITD 320 (Delhi)] and Hon'ble Madhya Pradesh

High Court's decision in case of Estate of Late Tukojirao Holkar Vs. CWT [223 ITR 480 (MP)], this appeal is treated as un-admitted and dismissed.

3. In result, the appeal of the assessee stands dismissed for non prosecution.

The order is pronounced in the open court on 11th of March, 2016.

**Sd/-
(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER**

**Sd/-
(LALIT KUMAR)
JUDICIAL MEMBER**

Dated: 11/03/2016

*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

		Date	
1.	Draft dictated on	11/03/2016	PS
2.	Draft placed before author	11/03/2016	PS
3.	Draft proposed & placed before the second member	.2016	JM/AM
4.	Draft discussed/approved by Second Member.		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	11.03.2016	PS/PS
6.	Kept for pronouncement on		PS
7.	File sent to the Bench Clerk	11.03.2016	PS
8.	Date on which file goes to the AR		
9.	Date on which file goes to the Head Clerk.		
10.	Date of dispatch of Order.		

